

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1342  
ANSWERED ON:03.08.2006  
INVESTIGATION INTO KIDNEY THEFT CASES  
Singh Shri Uday

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Army Research and Referral Hospital, New Delhi was involved in any kidney racket;
- (b) if so, the facts thereof;
- (c) whether any investigation have been conducted in the matter;
- (d) if so, the outcome thereof; and
- (e) the action taken against the officials found guilty?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (e): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 1342 FOR ANSWER ON 3.8.2006

A First Information Report (FIR) number 558 dated 6th September, 2004 under section 420/468/471/120-B/34 of the Indian Penal Code (IPC) and section 18/19/20 of the Transplantation of Human Organs Act has been filed by the Delhi Police against fraudulent removal of kidney at Army Hospital (Research & Referral), New Delhi. The Delhi Police has arrested certain persons in this connection. Charge sheet has also been filed in the case which is pending trial.